

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 468 OF 2018 IN
DFR NO. 1145 OF 2018

Dated: 24th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Bhagyodaya Motors Private Ltd

.... Appellant(s)

Versus

Gulbarga Electricity Supply Company Limited & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh Madiyal
Mr. Sudhanshu Pakash

Counsel for the Respondent(s) : ---

ORDER

IA No. 468 of 2018)

(Application for Condonation of Delay in filing appeal)

The learned counsel, Mr. Shailesh Madiyal, appearing for the Appellant prays for two weeks time to file a better affidavit explaining the delay of 57 days in filing the Appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

The learned counsel appearing for the Appellant is granted two weeks time to file a better affidavit explaining the delay of 57 days in filing the Appeal, as requested. He may file the same by 08.05.2018.

List this matter on **15.05.2018**, as requested.

(S.D. Dubey)
Technical Member
pr/vt

(Justice N. K. Patil)
Judicial Member